

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.77823 of 2018

(Arising out of Order-in-Appeal No.276/S.Tax-II/KOL/2018 dated 23.04.2018 passed by Commissioner of CGST & CX (Appeal-I), Bolpur.)

M/s Amarpali Barter Pvt. Ltd

(Circular Court, 8, AJC Bose Road, 9th Floor, Kolkata-700017)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(GST Bhawan, 180, Santipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE :

None for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75954/2023

Date of Hearing : 6 July 2023

Date of Decision : 6 July 2023

ORDER

The Appellant has submitted copies of SVLDRS-1 & 4 Certificate towards discharge of their liability under SVLDR Scheme.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja